

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 2
TA (IBC)-37(PB)/2023

IN THE MATTER OF:

Ashmeet Singh Bhatia

.... Petitioner

v.

M/s Granite Gate Properties Pvt. Ltd
and Ors.

.... Respondent

Order under Rule 16(d) NCLT, 2016

Order delivered on 17.05.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

(HEARING THROUGH PHYSICAL MODE & VC)

PRESENT:

For the Applicant : Adv. Ridhima Verma, Adv. Shashwat Tripathi,
Adv. Madhu Ayachit
For the Respondent : Adv. Manmeet Singh, Adv. Maulik Khurana,
Adv. Anshika for R-13
Adv. Ekansh Mishra for R-4
Adv. Abhishek Anand, Adv. Karan Kohli
Mr. Anuj Chauhan, Mr. Abhay Arora, for IRP
in Sequel Buildcon Pvt. Ltd. i.e. R-26

ORDER

In view of the administrative order passed for listing of all matters before Bench-II, NCLT, New Delhi, no order is required to be passed in this transfer application. Hence, **TA (IBC)-37(PB)/2023 stands dismissed as infructuous.**

-Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

17.05.2024
Lalit